

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 114
IA No. 309/JPR/2021
IA No. 18/JPR/2022
CP No. (IB)- 36/95/JPR/2021
Under Section 95 of IBC, 2016

In the matter of:

Bank of Maharashtra

...Petitioner/Applicant

Versus

Gajendra Singh Singhvi

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. K.K. SINGH, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Naresh Kumar Sejvani, Adv.
For the Respondent : Rajiv Gupta, Adv.

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Applicant and Mr. Rajeev Gupta, Adv. appearing on behalf of Respondent PG to CD. An application under Section 7 of IBC, 2016 filed by the Bank of Maharashtra was withdrawn out of a settlement between the parties. Learned counsel appearing on behalf of the Applicant seeks to withdraw this present application. Permission granted. **CP No. (IB)- 36/95/JPR/2021** is dismissed as withdrawn along with all pending IAs.

Sd —

(K.K. Singh)
Technical Member

Sd —

(Deep Chandra Joshi)
Judicial Member

December 15, 2022
HA